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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
\* \* \*

R.A. No.248/92 in O.A. No.779/91 Date of Decision : 29.7.92

Shri I.S. Verma Vs. Delhi Administration  
ORDER

This is an application for Review of the judgement dt.26.5.1992. In this Review Application, the applicant has prayed that the judgement be reviewed and interest on the provisional pension may be granted @ 12% p.a. for the delayed period of two years and also interest @ 10% on the arrears of claim of E.B., crossing, and allowances on the suspension period may also be granted for the delayed period, i.e., from the date of accrual till the final date of payment. It is not disputed that the applicant retired on 31.7.1989 while working as Superintendent, Directorate of Social Welfare, Delhi. He <sup>With</sup> was also served <sup>A</sup> the chargesheet one day before his retirement and the charges were of misappropriation of the public funds. In the said O.A., the applicant has claimed a number of reliefs which has been disposed of partly in favour of the applicant. However, the claim for interest was disallowed as there was no administrative lapse.

2. As provided by Section 23(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement/order can be reviewed :

(i) if it suffers an error apparent on the case of the records; or

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(ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or

(iii) for any other sufficient reason construed to mean "analogous reason".

3. I do not find that any ground for Review of the aforesaid judgement is made out. The Review Application is devoid of merit and is, therefore, dismissed.

*J. P. Sharma*  
(J.P. SHARMA) 29.7.92  
MEMBER (J)